

Yogendra & Ors.

1/08.05.96

Shri. M. L. Paswan, Registrar Incharge.

...

Learned Counsel for the applicant is present.

Defect noted in item no. 9 of the Scrutiny Report must be removed by 22.05.96.

PKL

(M. L. Paswan)
Registrar I/C

2/22.5.1996

Shri M.L.Paswan, Registrar I/c

Defect under item no. 9 of the scrutiny report has not yet been removed. Put up on 5.7.1996 for removal of defect.

MPS.

(M. L. Paswan)
Registrar I/C

3/5.7.96

Shri M.L.Paswan, Registrar I/c

Defects have not been removed. List on 19.7.96 for removing the defects.

SKS

(M. L. Paswan)
Registrar I/C

4

19.7.96

Shri M.L.Paswan, Registrar I/C

CM

Shri M.P.Dixit, learned counsel for the applicant, is present. Defects have not been moved. List this case on 7.8.96 for removing defects.

(M. L. Paswan)
Registrar I/C

5/7.8.96

Shri M.L.Paswan, Registrar I/c

Shri M.P.Dixit, learned counsel for the applicant is present. Defects have not been removed. List on 23.8.1996 for removing the defects.

*Accepted
10.9.96 after
scrutiny of
S.R. 2001
D.M.D.
10/9/96*
SKS

Sh
(M.L.Paswan)
Registrar I/c

6

13.9.96

Sri. S. P. Sinha, Dy. Registrar I/C.

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The learned counsel for the applicant is present. Defect as pointed out by office in item no.9 of the Scrutiny Report appears to have been removed. Let it be registered and placed before the Hon'ble Bench for hearing on admission, fixing 17.9.96.

S. P. Sinha
(S. P. Sinha)
Dy. Registrar I/C

7/17.9.96

Counsel for the applicant ..Mr. M.P.Dixit
None for the respondents.

*Vakalat name filed
on behalf of the Petitioner
Respondent No. 2
in the matter of
1996/11/16*

Heard the learned counsel for the applicant. Issue notice to show cause to the respondent No.2, Sri Alok Kumar, Senior Divisional Engineer, within four weeks. List on 4.11.96 for hearing on contempt matter.

SKS

↑
(K.D.Saha)
Member (A)

V.N. Mehrotra
(V.N. Mehrotra)
Vice-Chairman

&8

4.11.96

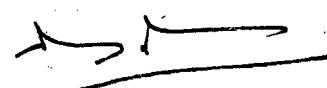
CM

Counsel for the applicants .. Shri M.P.Dixit
Counsel for the respondents..Shri S.R. Saran

Show cause filed
on behalf of the
Senior Technical
Engineer - I & II
M/s
29/11/96

No reply has been filed with respect to
the show cause notice. Shri S.R.Saran, learned counsel
for the respondents submits that he ~~will~~ filing
Vakalatnama today. He prays for four weeks further
time to file reply. List this CCPA on 9.12.96.


(D.Purkayastha)
Member (J)


(K.D.Saha)
Member (A)

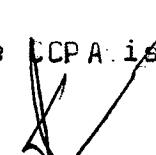
49
9.12.96

CM

Counsel for the applicant... Shri M.P.Dixit
Counsel for the respondents..Shri P.K.Verma

Heard Shri M.P. Dixit, learned counsel
for the applicant and Shri P.K.Verma, learned
counsel for the respondents. In the show cause
filed on behalf of the respondents, it is submitted
that the order has been complied with but belatedly
for which they have sought for unqualified apology.
Considering the circumstances and the D.A. on
the same issue stands admitted awaiting adjudication,
we are of the view that this CCPA has no merits
and should be dismissed.

2. The CCPA is accordingly dismissed.


(D.Purkayastha)
Member (J)


(K.D.Saha)
Member (A)